

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (ii)]**

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
Notification**

New Delhi, dated the 23rd March, 2017

S.O..... (E).-- In exercise of the powers conferred by sub-section (1) of section 210A of the Companies Act, 1956 (1 of 1956), hereinafter referred to as the said Act, the Central Government hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Corporate Affairs vide number S.O. 3118 (E), dated the 3rd October, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) dated the 3rd October, 2016, namely:-

2. In the said notification, in paragraph 1, for serial numbers 3 and 4 and the entries relating thereto, the following serial numbers and the entries shall be substituted, namely:-

"(3)	Dr. Shyam Agrawal, President, the Institute of Company Secretaries of India	Member, [nominated under clause (b) of sub-section (2) of section 210A of the said Act]
(4)	Shri Nilesh S. Vikamsey, President, the Institute of Chartered Accountants of India	Member, [nominated under clause (b) of sub-section (2) of section 210A of the said Act]."

[F.No. 1/5/2001-CL-V (Part VI)]

AMARDEEP SINGH BHATIA, Jt. Secy.

Note:- The principal notification was published in the Gazette of India, Extraordinary, part II, Section 3, Sub-section (ii), vide number S.O. 3118 (E), dated the 3rd October, 2016 and was amended vide notification number S.O. 366(E), dated the 8th February, 2017.